

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 338 of 2020

IN THE MATTER OF:

Mr. Narendrabhai Jayantilal Shah

...Appellant.

Versus

Lim Fa Pte Ltd. & Anr.

...Respondents.

Present:

**For Appellant: Mr. Abhijeet Sinha, Ms. Pratiksha Sharma,
Mr. Kunal Kanungo, Mr. Atishay Jain,
Ms. Shreyas Awasthi and Ms. Tanushree Sogani,
Advocates.**

**For Respondent: Mr. Sahil Mahajan, Advocate for R-1.
Mr. Sumit Kansal, Advocate for IRP, R-2.**

ORDER
(Virtual Mode)

22.03.2021 Learned Counsel for the Appellant-Ms. Pratiksha Sharma, Advocate started arguing however the documents which were directed to be filed as colored copy on 08th February, 2021, only one set of document has been filed and the other set is not color copy and thus reading the same is an issue.

Learned Counsel submits that she will file additional sets of the concerned documents. She states that these are documents which are on the Indian Custom Electronic Code as appearing on Web-site. It is stated that she will file documents as it appears in the computer and also additionally file enlarged copies.

The same may be filed within three days along with affidavit in support.

List the Appeal as 'Part-Heard' on **1st April, 2021 at 12:30 PM.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Mr. V.P. Singh]
Member (Technical)